



**NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL**

**APPLICATION NUMBER** :  
**PETITION NUMBER** : TCP/128/(IB)/2017  
**NAME OF THE PETITIONER(S)** : SREE ARTHANARI DYE CHEM PVT LTD  
**NAME OF THE RESPONDENT(S)** : LAKSHMI APPARELS & WOVENS LTD  
**UNDER SECTION** : 433 (e)(f)

| S.No. | NAME (IN CAPITAL) | DESIGNATION            | SIGNATURE |
|-------|-------------------|------------------------|-----------|
|       |                   | REPRESENTATION BY WHOM |           |

|    |                             |                 |   |
|----|-----------------------------|-----------------|---|
| 1. | A.G. SATHYA NARAYANA        | FOR PETITIONERS |   |
|    | 9003970445                  |                 |   |
|    | N. A. Mohan Kumar           | For Respondent  |  |
|    | 984695216                   |                 |   |
|    | R. M. Alexander Subramanian |                 |   |

**ORDER**

Counsel representing both the parties are present. While making submissions counsel for petitioner stated that today he is filing the affidavit and bank statement as per Sec.9(3)(b)&(c) of the IB Code, 2016. His request for filing the same is rejected. In view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)